

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.216 – IA/859(AHM)2024
In
C.P.(IB)/179(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Harjibhai Popatbhai Ghanva

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Saurabh S. Rachchh, Advocate

For the Respondent/PG

:None

ORDER
(Hybrid Mode)

IA/859(AHM)2024

In pursuance to the order dated 05.06.2024, a service report has been filed by the Applicant/IRP on 28.06.2024 vide Inward Diary No. 5115, same is taken on record.

As per service report, notice sent through registered post on 11.06.2024 showing delivered upon the Respondent/Personal Guarantor on 13.06.2024 and through e-mail, it was served on 12.06.2024. Service upon Respondent/Personal Guarantor is considered sufficient and complete.

Despite direction and service neither the Respondent/Personal Guarantor has appeared nor filed any reply to the application filed by the applicant/IRP.

Last chance is given to the Respondent/Personal Guarantor for appearance and filing reply.

Re-list for further consideration on 30.07.2024.

Sd/-

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)